

Harnam Singh in police custody. Subsequently, the Delhi Administration requested the C.B.I. to take over the further investigation of the case. As the matter is still under investigation it will not be in the interest of the case to disclose the details at this stage. It is correct that some news items had appeared regarding this case.

Order placed with M.A.N. of Germany for supply of Vehicles

5932. SHRI S. NANJESHA GOWDA : Will the Minister of DEFENCE be pleased to state :

(a) whether an order was placed in August 1976 by the Ministry of Defence with M.A.N. of West Germany for the supply of Heavy recovery vehicles for the army ;

(b) whether a heavy recovery vehicles offered by a competing firm was found to be technically superior, was available at a lower price and was available on a shorter delivery schedule than the M.A.N. vehicles ;

(c) whether M.A.N. have not met the delivery schedule originally promised by them ; and

(d) what action, if any, has been taken by Government to cancel the order placed on M.A.N. ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) Yes Sir.

(b) As all matters relating to this contract are being enquired into by a Commission of Inquiry, it would not be appropriate to make any statement in regard to this part of the question.

(c) The delivery is behind schedule.

(d) There are difficulties in cancelling the contract and Govt. propose to charge damages according to the terms of the contract.

Signal training for B.S.F.

5933. DR. LAXMINARAYAN PANDEYA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Signal training was stopped in B.S.F. during emergency ;

(b) if so, the reasons therefor ; and

(c) when Government propose to re-start it ?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH) : (a) No, Sir.

(b) and (c). Not applicable in view of (a) above.

Instructions to statutory and semi-Government Bodies for reservation in service

5934. SHRI BHAGAT RAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) when his Ministry issued instructions that Statutory and Semi-Government bodies and Public Undertakings under Government of India should observe rules of reservation for Scheduled Castes and Scheduled Tribes in their services on the lines of the reservation in Central Government services;

(b) how many of the Statutory and Semi-Government bodies introduced the reservation within the first year, within the second year, within the third year, within fourth year and within fifth year of those orders;

(c) how many Statutory and Semi-Government bodies delayed the introduction of those orders beyond five years;

(d) whether any posts were lost to the Scheduled Castes and Scheduled Tribes by the delay in the application of Government's orders; and

(e) if so, the steps Government propose to take to make good that loss ?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH) : (a) to (e). Ministry of Home Affairs did not issue any instructions to the individual Statutory and Semi-Government bodies or Public Sector Undertakings in this regard. Instructions were issued to administrative Ministries/Departments who in turn were asked to issue instructions to the statutory/autonomous bodies after taking into account relevant factors. As regards Public Undertakings, the instructions in question were issued by the Bureau of Public Enterprises, Ministry of Finance to the concerned Ministries/Departments who in turn were asked to issue the necessary directives to the Public Sector Undertakings under their control in terms of the provisions of the Articles of Association, etc. Relevant information in this regard as also for the other parts of the Question is being collected from all the Ministries/Departments and Bureau